

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) As per the information received from the Coal India Limited (CIL), the Central Bureau of Investigation (CBI) has registered the following cases against the officials of Northern Coalfields Ltd. (NCL):

- i) No. RC0092011A0015 against Shri Vinay Kumar Singh, Chairman and Managing Director (CMD), NCL and Shri V.S.V. Nair, Executive Secretary to CMD, NCL. Singrauli;
- ii) No. RC0092011A0016 against Shri Rajendra Singh, General Manager, Amlohri Project, NCL, Singrauli; and
- iii) No. RC0092011A0017 against Shri A.K. Tiwari, General Manager, Jayant Project, NCL, Singrauli.

(c) and (d) Yes. Sir. After registration of the cases, searches were conducted by the CBI at 22 residential and official premises of the accused persons at Singrauli (Madhya Pradesh), Patna (Bihar), New Delhi and Kolkata (West Bengal).

(e) Investigation is not complete and CBI has not filed any charge sheet.

(f) to (h) To bring transparency in the tender system, NCL is doing e-tendering for spare parts and equipments at Head Quarters level. NCL have a system for e-tendering in procurement of Heavy Earth Moving Machineries (HEMM) and its accessories as per laid down procedures and policy in the CIL Purchase Manual and also CVC guidelines. The guidelines for procurement of HEMM and its accessories have been approved by Board of Directors of NCL within the overall framework of guidelines and provisions of Purchase Manual and CVC guidelines.

All tenders for HEMM and its accessories of value of above Rs. 2.00 Crores have terms for Independent External Monitors (IEM) for dealing with any such dispute that may arise during tendering process, to ensure transparency in procurement.

Establishment of Medical College at Asansol by CIL

639. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that CIL is going to establish a medical college at Asansol;
- (b) if so, the details thereof;

(c) the estimated cost for establishment of the college; and

(d) by when the college would start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) There is no proposal to establish medical college at Asansol by CIL.

(b) to (d) Does not arise in view of answer to (a) above.

Allocation of coal to M.P.

†640. SHRIMATI MAYA SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Madhya Pradesh administration has sent any proposal to the Ministry to increase the allocation of coal;

(b) if so, the present status of the proposal;

(c) the total quantity of coal demanded by the State administration and the quantum of coal being released by the Central Government to the State presently;

(d) whether the Central Government is releasing lesser quantity of coal than the allocation to the State; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes, Sir. The Government of Madhya Pradesh has sought revision of the Annual Contracted Quantity (ACQ) for the power plants of Madhya Pradesh Power Generation Corporation Limited (MPPGCL) from 15 Million Tonnes per annum to 17 Million Tonnes per annum. The ACQ is allocated by the Central Electricity Authority (CEA) from the total availability of 306 Million Tonnes indicated by Coal India Limited (CIL) in respect of Power Plants existing as on 31.3.2009. If ACQ for the thermal power plants of Madhya Pradesh is increased, which would need to be decided by the CEA, it will result in reduction of ACQ to some other power station(s). Coal supply agreements for a period of twenty years with provision for review after five years, have been concluded by subsidiary companies of CIL with most of the power utilities, including MPPGCL plants, on the basis of annual allocations made by the CEA.

†Original notice of the question was received in Hindi.